

business of the House particularly in the social, constitutional and legal matters. He was a member of the Panel of Chairmen from 1950 to 1962. He served on a large number of Select and Joint Committees on Bills and other Parliamentary Committees and was Chairman of many of them. His contribution as Chairman of the Committee on Offices of Profit and Committee on Government Assurances was noteworthy. He passed away at Hissar on the 13th December, 1962 at the age of 76.

Shri J. H. Subbiah was a Member of the Provisional Parliament during the years 1950 to 1952. He passed away at Hyderabad on the 15th December, 1962, at the age of 54.

Shri Lakshmi Narayan Sahu was a Member of the Constituent Assembly of India during the years 1946 to 1950. He passed away at Cuttack on the 18th January, 1963, at the age of 74.

Shri Kuladhar Chaliha was a Member of the Central Legislative Assembly during the years 1936-46 and of the Constituent Assembly of India and Provisional Parliament during the years 1948 to 1952. He passed away at Jorhat on the 19th January, 1962 at the age of 77.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

(The Members then stood in silence for a short while.)

12.03 hrs.

PAPERS LAID ON THE TABLE

PROPOSALS OF CONFERENCE OF SIX NON-ALIGNED NATIONS HELD AT COLOMBO AND CLARIFICATIONS GIVEN BY THE DELEGATIONS OF CEYLON, UAR AND GHANA

The Prime Minister and Minister of External Affairs and Minister of

Atomic Energy (Shri Jawaharlal Nehru): I beg to lay on the Table a copy each of the following papers:—

- (i) Proposals of the Conference of six non-aligned Nations held at Colombo between the 10th and 12th December, 1962.
- (ii) Clarifications given by the Delegations of Ceylon, the United Arab Republic and Ghana in the meetings with the Prime Minister of India and his colleagues on the 12th and 13th January, 1963. [Placed in Labrary, see No. LT-664/63].

Shri Hari Vishnu Kamath (Hoshangabad): On a point of information. With regard to these papers laid on the Table today by the Prime Minister you will agree that the Session is well timed, and perhaps, Government contemplate a discussion on these proposals, and you also would agree to the suggestion. May I know from Government when they will initiate the discussion of these proposals by a formal motion by the Prime Minister? Has it been decided by the Leader of the House?

Mr. Speaker: The discussion will be on the 23rd and the 24th. I think that it would be initiated on the 23rd instant.

Shri Hari Vishnu Kamath: I submit that two days are hardly adequate for a discussion of such an important thing as this.

Mr. Speaker: A meeting of the Business Advisory Committee is being convened at 4 P.M. It will decide.

REPORT OF RAILWAY ACCIDENTS COMMITTEE AND RAILWAY BOARD'S OBSERVATIONS THEREON

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): On behalf of Shri Swaran Singh, I beg

[Shri Shah Nawaz Khan]

to lay on the Table a copy of the Report of the Railway Accidents Committee, 1962 (Part I) together with the Railway Board's observations thereon. [Placed in Library, see No. LT-657/63].

Shri Hari Vishnu Kamath. On a point of order. The second part of this item of the agenda issued earlier mentioned another paper to be placed on the Table—certain portions of the Report of the Commission of Enquiry (Dumrao Accident). A corrigendum deleted it. This is very fishy. I would like to know why this is being withheld from the House.

Mr. Speaker: It is for the Minister to decide what papers he wants to lay on the Table. The inquiry is going on still. Therefore, it was thought that it would not be advisable to lay this on the Table now. My permission was sought. If the hon. Member wants any other information, I can give it.

Shri Hari Vishnu Kamath: Is the House to understand that within a couple of days the Government changed their mind and decided not to lay this on the Table?

Mr. Speaker: The hon. Member must realise that the agenda can be revised.

Shri Hari Vishnu Kamath: I know. But this publication is very important so far as the House is concerned and so far as public interest is concerned.

Mr. Speaker: If he can convince me that it is very important, I will enquire.

Shri Hari Vishnu Kamath: It seems very fishy indeed.

NOTIFICATIONS UNDER DEFENCE OF INDIA ACT

The Minister of Home Affairs (Shri Lal Bahadur Shastri): I beg to lay on the Table a copy each of the following

Notifications under section 41 of the Defence of India Act, 1962:—

- (i) G.S.R. No. 1519 dated the 17th November, 1962 containing Corrigenda to the Defence of India Rules, 1962 published in Notification No. G.S.R. 1465, dated the 5th November, 1962. [Placed in Library, see No. LT-658/63].
- (ii) G.S.R. No. 1555 dated the 24th November, 1962 containing Corrigenda to the Defence of India Rules, 1962 published in Notification No. G.S.R. 1465, dated the 5th November, 1962. [Placed in Library, see No. LT-659/63].
- (iii) The Civil Defence Service Rules, 1962 published in Notification No. G.S.R. 1592 dated the 22nd November, 1962. [Placed in Library, see No. LT-660/63].
- (iv) G.S.R. No. 1646 dated the 8th December, 1962 containing Corrigenda to the Defence of India (Amendment) Rules, 1962 published in Notification No. G.S.R. 1593 dated the 24th November, 1962. [Placed in Library, see No. LT-661/63].
- (v) G.S.R. No. 1691 dated the 15th December, 1962 containing Corrigenda to the Defence of India Rules, 1962 published in Notification No. G.S.R. 1465, dated the 5th November, 1962. Placed in Library, see No. LT-662/63].
- (vi) The Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1962 published in Notification No. G.S.R. 1715 dated the 13th December, 1962. [Placed in Library, see No. LT-663/63].